

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.2921
TO BE ANSWERED ON THE 13TH MARCH, 2018

CLAIM SETTLEMENT UNDER PRADHAN MANTRI FASAL BIMA YOJANA

2921. SHRI SUMAN BALKA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ऋदुशुआओ एवं किसान कल्याण ½ãããè be pleased to state:

- (a) whether Pradhan Mantri Fasal Bima Yojana (PMFBY) is facing a number of challenges that are delaying claim settlements for farmers and conduct of crop cutting experiments which many States are unable to do in a short window of time, if so, the details thereof;
- (b) whether there are gaps in many States in implementing the guidelines of the scheme in letter and spirit, if so, whether the Government plans to launch a new portal to ensure transparency and end-to end implementation of the scheme from communication between the States and the companies to claim settlement;
- (c) if so, whether the Government is going to issue a revised set of guidelines to address the current challenges and for setting up of a dispute resolution mechanism to resolve the conflicts between the State Governments and the companies; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ऋदुशुआओ एवं किसान कल्याण ½ãããÈ¼ã ½ãñã Åã¾ã ½ãããè (SHRI GAJENDRA SINGH SHEKHAWAT)

(a) & (b): Keeping in view the welfare of farmers and to protect them against consequences of crop failure due to non-preventable natural calamities, Government of India launched the new improved scheme of Pradhan Mantri Fasal Bima Yojana (PMFBY) from April, 2016. PMFBY has been able to address most of the shortcomings of the erstwhile schemes and is more simple and easy to comprehend. However, the scheme is implemented by the States and 2016-17 and 2017-18 being the first two years of scheme implementation there were many teething challenges that the States faced at the grass root level, mostly due to issues posed by the need to adopt new technologies, lack of infrastructure and manpower, stricter timelines for different activities including loss assessment through conduct of crop cutting experiments etc. To integrate all the stakeholders and to facilitate end-to-end implementation of the scheme from communication between the States and the companies to settlement of claims, a National Crop Insurance Portal has been developed.

(c) & (d): As a result of experience in implementation of the crop insurance schemes, the operational guidelines are reviewed on periodic basis and suitable changes are made wherever found necessary. To resolve the technical matters/ conflicts between States and insurance companies provision of Technical Advisory Committee (TAC) already exists
